

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

M.A. No. 350/72/2016  
O.A. No. 350/346/2012

Date of Order: 05.06.2018

Present: Hon'ble Mrs. Manjula Das, Judicial Member  
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sukumar Manna  
Aged about 28 years  
Son of Sri Joydev Ch Manna  
Dismissed employee  
Earlier working for gain as Bungalow Khalasi  
Northern Railways, Baroda House  
Now residing at C/o Joydev Ch Manna  
17/24, Unit 10, N. Colony  
South Eastern Railway, Garden Reach  
Kolkata – 700043.

.....Misc. Applicant.

-vs-

1. The Union of India, service through the Chairman  
Railway Board, Rail Bhawan,  
New Delhi – 110001.
2. General Manager  
Northern Railway, Baroda House  
New Delhi – 110001.
3. The Divisional Railway Manager  
Northern Railway, Baroda House  
New Delhi – 110001.
4. Chief Eng. (P&D)  
Northern Railway, Baroda House  
New Delhi – 110001.
5. Chief O.S./Works (P&D)  
Northern Railway, Baroda House  
New Delhi – 110001.

6. Assistant Executive Engineer  
(P&D), Northern Railway  
Baroda House, New Delhi – 110001.
7. Sri K P Dangi  
Inquiry Officer, SC/DRG/ENGG  
Northern Railway, Baroda House  
New Delhi – 110001.

.....Respondents.

For the Misc. Applicant : None

For the Respondents : Mr. M.K. Bandyopadhyay

#### ORDER (ORAL)

#### Per Mrs. Manjula Das, Judicial Member:

None present for the Misc. Applicant. The learned counsel for the Respondents is present.

2. M.A. No. 350/72/2016 has been filed for recalling the order dated 10.02.2016 passed by this Tribunal in O.A. No. 346 of 2012 and for restoration of the O.A. to its Original file & number.

3. On 26.07.2017, Ms. M. Roy, learned counsel for the Misc. Applicant appeared and sought for an adjournment. By accepting the said prayer, this Court adjourned the matter to 21.09.2017. On 21.09.2017, because of non availability of Division Bench, the matter was adjourned to 05.12.2017. On 05.12.2017, when the matter was listed, an order was passed for listing the same before appropriate

Bench as and when available.

4. On 21.12.2017, although the matter was listed, however, because of non availability of Division Bench, the matter was adjourned to 06.04.2018. On 06.04.2018, none appeared for both the parties. However, in the interest of justice, the matter was again adjourned to 05.06.2018. On 06.04.2018, it was directed to the Registry to communicate the order to both the parties at their proper address. Accordingly, the Registry vide order dated 26.04.2018 communicated to all the parties, that is, Misc. Applicant as well as Respondents in their proper address by intimating the next date fixed.

5. Today also none appeared on behalf of the Misc. Applicant. However, learned counsel for the Respondents is present.

6. Thus, we presume that the Misc. Applicant is not interested to prosecute the case anymore. Hence, the matter is dismissed for default.

(Dr. Nandita Chatterjee)  
Member (A)

(Manjula Das)  
Member (J)

PB